

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P.(IB) No. 90/KB/2018

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh  
2. Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08<sup>th</sup> February 2018, 10.30 A.M**

Name of the Company		T.P.Roy Chowdhury & Co. Pvt.Ltd. - Vs- V.R .Infra Logistics Pvt.Ltd.	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

①	NIM DEM DORJEE, Advocate	Applicant	 08/02/18
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**ORDER**

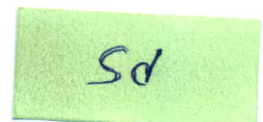
Ld. Counsel for the operational creditor is present. No one is present from the corporate debtor's side.

Petitioner has not complied with the order of the Tribunal dated 18/01/2018. Petitioner is directed to serve the copy of the notice of admission on the corporate debtor through speed post as well as through E-mail and file affidavit of service within 7 days.

List it on 13/03/2018.



(Jinan K.R.)  
Member (J)



(V.P. Singh)  
Member (J)